

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO 06 / 2012

IN THE MATTER OF:

Nizamuddin West Association

..... Applicant

Versus

Union of India & Ors.

..... Respondents

NDOH 08.07.2026

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(Delhi Pollution Control Committee)

New Delhi

Dated: 07 July, 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO 06 / 2012**

①

IN THE MATTER OF:

Nizamuddin West Association

..... Applicant

Versus

Union of India & Ors.

..... Respondents

**ACTION TAKEN REPORT OF DELHI POLLUTION CONTROL
COMMITTEE (DPCC) WITH RESPECT TO ORDER DATED 21.05.2026.**

MOST RESPECTFULLY SHOWETH:

I, Dr. Anwar Ali Khan, Additional Director, Delhi Pollution Control Committee, 3rd Floor, Block - 1, DMRC IT Park, Shastri Park, Delhi - 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Additional Director with Delhi Pollution Control Committee (DPCC) and conversant with the facts of the present case on the basis of record maintained by DPCC in its ordinary course.
2. That the present affidavit is being filed in compliance with the order dated 21.05.2026 passed by the Hon'ble National Green Tribunal in the above-mentioned matter.
3. That this Hon'ble Tribunal has taken up the above referred matter regarding the untreated sewage being discharged from JJ Clusters in the storm water drains. Vide order dated 21.05.2026, Hon'ble Tribunal has given various directions including following concerning with DPCC:

74/26
The Seal of Oath Commissioner
S.1 No. 55/2025
MANJESH KUMAR
Jp. By. Delhi High Court
Period-15/07/2025
to 14/07/2027
2nd Court, Delhi-110054

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"...11. Since the untreated sewage is being discharged from the JJ Clusters in the storm water drains which is not permissible, therefore, the DPCC is directed to examine the issue of discharge of untreated sewage from the JJ Cluster and levy of environmental compensation in accordance with law..."

4. That, DPCC has issued direction for imposition of Environmental Compensation of **Rs. 18,54,80,000/-** (Rupees Eighteen Crore Fifty-Four Lakh Eighty Thousand only) to Delhi Jal Board (DJB) on 21.02.2025 for not providing sewerage system in the unauthorized colonies and JJ Clusters in time-bound manner, thereby resulting in disposal of untreated septage into river Yamuna or drains leading to river Yamuna. **Copy of Direction dated 21.02.2025 issued by DPCC to DJB is at Annexure-1.**
5. That, letter has been issued to the Concerned District magistrate (Central District) for recovery of Environmental Compensation of Rs. 18,54,80,000/- from Delhi Jal Board on 10.09.2025. followed by reminder letter dated 16.06.2026. **Copy of letter dated 10.09.2025 issued by DPCC to District Magistrate & Reminder letter dated 16.06.2026 is at Annexure-2 & Annexure-3 respectively.**
6. That, as per the response filed by Delhi Jal Board dated 20.05.2026 before the Hon'ble Tribunal in the above matter, DUSIB has not provided the single discharge point for the Drains mentioned at Sr. No 11(Drain No. - KD5), 12(Drain No. – KD6), 13(Drain No. – KD9), 14 (Drain No. – KD11), 15 (Drain No. – KD12), 16 (Drain No. – KD14), 17 (Drain No. – KD15) and 18 (Drain No. – KD16), which resulted in the discharge of untreated sewage from the JJ Clusters into the above-mentioned drains.
7. That, a letter was issued by DPCC to Delhi Jal Board on 15.06.2026 requesting it to provide the total quantum of untreated sewage being discharged into the storm water drain by the JJ Clusters by 19.06.2026. However, no response received from Delhi Jal Board. **Copy of letter dated 15.06.2026 issued by DPCC to DJB is at Annexure-4.**

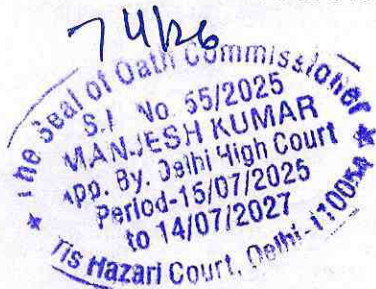
8. That, as per the response filed by Delhi Jal Board dated 20.05.2026 before the Hon'ble Tribunal in the above matter, the quantum of Untreated Sewage discharged into above mentioned drains is 0.597MGD.
9. That, DPCC has issued Show Cause Notice for imposition of Environmental Compensation of **Rs. 1,19,40,000/-** (Rupees One Crore Nineteen Lakh Forty Thousand only) to Delhi Urban Shelter Improvement Board (DUSIB) on 07.07.2026 for the discharge of untreated sewage from the JJ Cluster into the storm water drains.
Copy of Show Cause Notice issued by DPCC to DUSIB is at Annexure-5.
10. That, this Action Taken Report be taken as record.


DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on 7th July, 2026.



07 JUL 2026


DEPONENT



	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd FLOOR, BLOCK-1, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	
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F. No. DPCC/CMC-II/NGT(365/2021)/274-275

Dated: 21/02/2025

Subject: Directions for imposition of Environmental Compensation for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Ganga and its tributaries through O.A. No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and connected matters and has completely prohibited disposing of any kind of waste into the river Ganga vide orders dated 11.04.2017 and 13.07.2017.

And whereas, Government of India has also introduced National Faecal Sludge & Septage Management (FSSM) Policy in 2017 to emphasize the importance of treating the faecal sludge from on-site sanitation system.

And whereas You, Delhi Jal Board, having its Head Office at Varunalaya Phase-II, Jhandewalan, Karol Bagh, Delhi-110005 are responsible for septage management in entire Delhi including providing sewerage network in Unauthorized Colonies and JJ Clusters.

And whereas, Urban Development Department of Government of NCT of Delhi had issued Notification regarding regulations for collection, transportation and disposal of waste of septic tanks and related matters titled as "Delhi Water Board Septage Management Regulations, 2018" on 12.11.2018. Under this regulations licenses are being given by DJB to the vendors for collection and transportation of Septage to the vehicles.

And whereas, NGT in OA No. 365 of 2021 titled as "Shamsher Singh Vs. Govt. of NCT of Delhi" after recording dissatisfaction on the compliance of the Delhi Water Board Septage Management Regulation, 2018 has constituted a joint Committee headed by Justice S.P. Garg, former Judge, Delhi High Court with nominees of CPCB, DPCC and Chief Engineer, DJB.

And whereas, NGT vide order dated 21.12.2022 in the aforesaid matter has accepted the suggestions and recommendations of the aforementioned committee. Further Hon'ble NGT pleased to direct that, *"Further, we find it necessary to issue clarification/direction under Section 15 (4) read with Section 33 of the NGT Act on the issue of preexisting jurisdiction of the DPCC under the Water and Air Acts to levy compensation for violation of water quality and air quality norms and jurisdiction of Delhi Police in the light of suggestion of the Committee. ... This is necessary having regard to inadequacy of compliance mechanism under the Regulations, as found by the Committee and its adverse impact on recipient environment and public health."*

1645

5 And whereas, DPCC in exercise of the powers conferred under section 33 (A) of the Water Act, 1974 keeping in view to curb pollution in River Yamuna in Delhi, issued directions on 27.03.2023 interalia mentioning:

1. (a) penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.
 (b) Penalty for disposal of Septage at place other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.
 (c) Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage shall be Rs. 10,000/- per violation.
2. An officer not lower than the rank of Nayab Tehsildar in DM offices & Sub Inspector in Delhi Police, Sanitary Inspector in MCD and JE in DJB and I&FCD shall be competent to impose penalty.

And whereas, Urban Development Department, GNCTD has issued "Delhi Water Board Septage Management (Amendment) Regulation, 2024" on 13.03.2024 including following amendments in the existing Regulations :

1. (a) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.
 (b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.
 (c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.
2. An officer not lower than the rank of Naib Tehsildar in DM offices, JE in DJB/I&FC, Sub Inspector in Delhi Police and Sanitary Inspector in CD shall be competent to impose penalty.

Installation of GPS System - Each Vehicle used for transportation of septage shall be fitted with GPS device and access rights of the movement data shall be given to the Delhi Jal Board for tracking of such vehicles.

And whereas, Hon'ble NGT vide order dated 26.07.2024 in OA 365/2021 directed as follows:

- ".....
5. With regard to these un-authorised colonies indicated above, no information has been provided pertaining to quantity of sewage generated, collection system, treatment systems and disposal of the same including the waste water quality standards. It is also not clear if sewage generated from these unauthorized colonies is being collected and transported by tankers as no such information has also been provided.
 6. We fail to understand the inaction by DPCC for such continued violations by DJB. The counsel for DPCC indicated that he has no information with regard to any punitive action taken against DJB for such in-action."

And whereas, DPCC issued a show cause notice to Delhi Jal Board on 06.11.2024 for imposition of Environmental Compensation for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna and also directed to submit detailed action plan with timelines and responsible personnel along

following information:

- i. Action plan with timelines for providing sewerage network in all Un-authorized colonies and JJ Clusters
- ii. Sewage generation from the Unauthorized Colonies and JJ Clusters w.e.f. 21.11.2018.
- iii. Septage collected and treated since 21.11.2018.
- iv. Gap i.e. Total Sewage generated from Unauthorized Colonies and JJ Clusters w.e.f. 21.11.2018 – Total Septage / Sewage collected and treated in STPs of DJB.
- v. Quantity of septage generated from sources other than Unauthorized colonies and JJ Clusters, which remained untreated.

And whereas, in reference to the Show Cause Notice issued to Delhi Jal Board on 06.11.2024, no reply / response was received from Delhi Jal Board.

And whereas, DJB filed its response before Hon'ble Nation Green Tribunal on 08.11.2024 in OA No. 365 of 2021 titled as "Shamsher Singh Vs. Govt. of NCT of Delhi" w.r.t order dated 26.07.2024 and as per the said response, 2.04 MGD (9.274 MLD) of untreated sewage is being discharged from the 58 JJ clusters that are yet to be tapped. However, No information was provided in respect of untreated sewage generated from Unauthorized Colonies.

Now therefore, in view of the above and as decided by the competent authority in Delhi Pollution Control Committee, Interim Environmental Compensation of Rupees 18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand Only) for 2.04 MGD (9.274 MLD) untreated sewage generated from 58 JJ Clusters that are yet to be tapped @ Rs.2 crore per MLD of untreated sewage. is hereby imposed on Delhi Jal Board with the direction to submit the said amount in form of Demand Draft in favour of Delhi Pollution Control Committee within 15 days from date of service of these Directions.

You are also directed to submit following information as was sought vide Show Cause Notice dated 06.11.2024 in respect of sewage generated:

- i. Sewage generation from the Unauthorized Colonies w.e.f. 21.11.2018.
- ii. Quantity of sewage generated from sources other than Unauthorized Colonies and JJ Clusters, which remained untreated.

In case of failure to deposit the said Environmental Compensation within 15 days from the date of service of this order, necessary action for recovery of the said amount as an arrears of land revenue will be initiated without any further reference in this regard.

This issues with the approval of the Competent Authority in Delhi Pollution Control Committee.

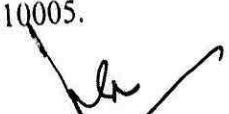

(Dr. K. S. Jayachandran)
Member Secretary, DPCC

To,

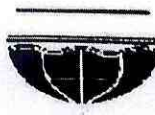
Member Drainage,
Delhi Jal Board, Varunalaya Ph-II,
Jhandewalan, Delhi-110005

Copy to:

1. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.


(Dr. K. S. Jayachandran)
Member Secretary, DPCC

By Speed Post/ Email

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd FLOOR, IT PARK BUILDING, SHASTRI PARK, DELHI -110053 visit us at : http://dpcc.delhigovt.nic.in
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F. No. DPCC/CMC-II/NGT (365/2021)/1345-48

Dated: 10/09/2025

To,

The District Magistrate(Central)
14, Darya Ganj , New Delhi- 110002.

Subject: Recovery of Environmental Compensation from Delhi Jal Board for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Sir,

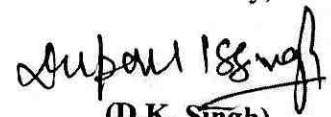
This has reference to the directions for imposition of interim Environmental Compensation of Rs.18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand only) issued by DPCC to Delhi Jal Board on 21.02.2025 (copy enclosed) for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Vide said directions dated 21.02.2025, The Member Drainage, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005 was directed to deposit an interim Environmental compensation of Rs.18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand only) to DPCC within 15 days of service of the said directions.

However, the above mentioned Environmental Compensation of Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand has not been deposited by Delhi Jal Board to DPCC.

In view of the above, you are requested to direct the concerned Sub Divisional Magistrate to take urgent necessary action for recovery of the said Environmental Compensation from Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005, and for deposition of the said amount to DPCC within 15 days from the date of issue of this letter.

Yours Sincerely,



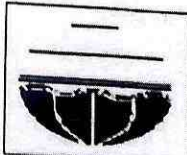
(D.K. Singh)

Addl. Director, WMC-II

Enclosure: As above

Copy to:

1. The Member Drainage, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
2. P.A to Chairman , Delhi Pollution Control Committee.
3. P.A to Member Secretary, Delhi Pollution Control Committee.



DELHI POLLUTION CONTROL COMMITTEE
 Department of Environment, Govt. of NCT of Delhi
 3rd Floor, Block -I, DMRC IT Park, Shastri Park, Delhi-110053
 visit us at: <https://dpcc.delhi.gov.in/>



8

F. No.: DPCC / CMC-II / NGT (365/2021)/ 852-855

Dated: 16/06/2026

REMINDER

To,

The District Magistrate (Central)
 14, Darya Ganj, New Delhi-110002.

Subject: Reminder for Recovery of Environmental Compensation from Delhi Jal Board for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Sir,

This has reference to the office letter F. No.: DPCC / CMC-II / NGT (365/2021)/ 1345-48 dated 10.09.2025 (Copy enclosed as **Annexure-1**) on the subject cited above, wherein your office was requested to initiate necessary action for recovery of Environmental Compensation of **Rs.18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand only)** issued by DPCC to Delhi Jal Board on 21.02.2025 (copy enclosed as **Annexure-2**) for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

However, the above-mentioned Environmental Compensation of **Rs.18,54,80,000/- (Rupees Eighteen Crore Fifty-Four Lakh Eighty Thousand only)** has not been deposited by Delhi Jal Board to DPCC till date.

In view of the above, you are again requested to direct the concerned Sub Divisional Magistrate to take urgent necessary action for recovery of the said Environmental Compensation from Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005, and for deposition of the said amount to DPCC within 15 days from the date of issue of this letter.

Yours Sincerely

(Dr. Anwar Ali Khan)

Addl. Director, WMC-II, DPCC

Enclosures: As Above

Copy to:

1. The Member Drainage, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.
2. PS to Chairman, DPCC
3. PA to Member Secretary, DPCC

Most Urgent NGT Matter
By Speed Post/ Email

	DELHI POLLUTION CONTROL COMMITTEE Department of Environment, Govt. of NCT of Delhi 3 rd Floor, Block -I, DMRC IT Park, Shastri Park, Delhi-110053 visit us at: https://dpcc.delhi.gov.in/	
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F. No.: DPCC/WMC II/OA 21 (Ashwani Yadav) / 849-85)

Dated: 15/06/26

To,

Chief Executive Officer,
Delhi Jal Board, Varunalaya Phase-II, Jhandewalan,
Karol Bagh, New Delhi-110005.

Sub: Information regarding the quantum of untreated sewage being discharged into storm water drains from JJ Clusters in compliance of order dated 21.05.2026 of Hon'ble National Green Tribunal (NGT) in O.A. 06/2012 in the matter Titled "Nizamuddin West Association Vs. Union of India & Ors.

Sir,

This has reference to the order dated 21.05.2026 of Hon'ble National Green Tribunal (in O.A. 06/2012 in the matter Titled "Nizamuddin West Association Vs. Union of India & Ors. (Copy enclosed). Vide said order, Hon'ble NGT has directed DPCC to levy Environmental Compensation (EC) and file affidavit before Hon'ble NGT.

In view of the above, it is requested to provide the total quantum of untreated sewage being discharged into the storm water drains from JJ Clusters (in tabular form) as mentioned in the said order (drains mentioned at para 3 from S. No. 11 to 18) urgently by 19.06.2026.

Your Sincerely



(Dr. Anwar Ali Khan)

Addl. Director, WMC-II, DPCC

Enclosure: As Above

Copy to:

1. PS to Chairman, DPCC
2. PA to Member Secretary, DPCC

Most Urgent NGT Matter
By Speed Post

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 3rd FLOOR, BLOCK-1, DMRC IT PARK BUILDING, SHASTRI PARK, DELHI-110053 visit us at: https://dpcc.delhi.gov.in/	
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F. No.: DPCC/WMC-II/OA 21 (Ashwini Yadav)/ 999-1002

Dated: 07.07.2026

Subject: Show Cause Notice for imposition of Environmental Compensation on Delhi Urban Shelter Improvement Board (DUSIB) for discharging untreated sewage from the JJ Clusters into the storm water drains.

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Ganga and its tributaries through O.A. No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and connected matters and has completely prohibited disposing of any kind of waste into the river Ganga vide orders dated 11.04.2017 and 13.07.2017.

And whereas, Government of India has also introduced National Faecal Sludge & Septage Management (FSSM) Policy in 2017 to emphasize the importance of treating the faecal sludge from on-site sanitation system.

And whereas You, Delhi Urban Shelter Improvement Board (DUSIB) (herein after referred as "Addressee"), having its Head office at Punarwas Bhawan, I.P. Estate, New Delhi, 110002., are responsible for preparation of scheme for improvement of J.J. basti including the provision of toilet, bathing facilities and improvement of drainage etc.

And whereas, Hon'ble National Green Tribunal (NGT) in O.A. No. 06 of 2012 in the matter titled as "Nizamuddin West Association Vs. Union of India & Ors." has taken up the matter of the discharge of untreated sewage from the JJ Clusters in the storm water drains.

And whereas, in the above-mentioned matter, Hon'ble NGT in the order dated 21.05.2026, has given various directions including the following direction to DPCC:

"... 11. Since the untreated sewage is being discharged from the JJ Clusters in the storm water drains which is not permissible, therefore, the DPCC is directed to examine the issue of discharge of untreated sewage from the JJ Cluster and levy of environmental compensation in accordance with law..."

And whereas, as per the response filed by Delhi Jal Board dated 20.05.2026 before the Hon'ble NGT in the above matter, the Addressee has not provided single discharge point of the untreated sewage of the Drains mentioned at Sr. No 11(Drain No. - KD5), 12 (Drain No. - KD6), 13 (Drain No. - KD9), 14 (Drain No. - KD11), 15 (Drain No. - KD12), 16 (Drain No. - KD14), 17 (Drain No. - KD15) and 18 (Drain No. - KD16).

And whereas, since the single discharge point is not available with DJB for the above-mentioned drains, DJB is not able to connect the single discharge point into the sewerage network and hence the untreated sewage is being discharged into the storm water drains.

And whereas, as per the response filed by Delhi Jal Board dated 20.05.2026 before the Hon'ble Tribunal in the above matter, the quantum of Untreated Sewage discharged into above mentioned drains is 0.597MGD.

And whereas, Hon'ble NGT in O.A. 606/2018, has laid down a formula with respect to untreated sewage @ Rs. 2 Crore per MLD. Therefore, the applicable Environmental compensation is:

Environmental Compensation (EC) = (Quantum of Untreated Sewage being discharged from JJ Cluster into Storm Water drains (in MLD) * Rs. 2 Crore

EC = Rs. 0.597*2 Crore

= Rs. 1.194 Crore

Total Environmental Compensation (EC) = Rs. 1,19,40,000/- (Rupees One Crore Nineteen Lakh Forty Thousand only).

Now therefore, in view of the above and various orders passed by the Hon'ble National Green Tribunal regarding imposition / levying of Environmental Compensation on violators keeping in view the 'Polluter Pays' principle, The Chief Executive Officer (CEO), Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi, 110002, is hereby called upon to show cause as to why Environmental Compensation of Rs. 1,19,40,000/- (Rupees One Crore Nineteen Lakh Forty Thousand only) should not be imposed / levied upon Delhi Urban Shelter Improvement Board (DUSIB) for discharging untreated sewage from the JJ Clusters into the storm water drains.

This issues with the approval of the Competent Authority in Delhi Pollution Control Committee.



(Dr. Anwar Ali Khan)

Addl. Director, WMC-II, DPCC

To,

The Chief Executive Officer,
Delhi Urban Shelter Improvement Board (DUSIB),
Punarwas Bhawan, I.P. Estate, New Delhi, 110002

Copy to:

1. Director, DPCC
2. PS to Chairman, DPCC
3. PA to Member Secretary, DPCC



(Dr. Anwar Ali Khan)

Addl. Director, WMC-II, DPCC